

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.310/01345/2018

Dated Wednesday, the 10th day of October, Two Thousand Eighteen

PRESENT

**HON'BLE MRS.JASMINE AHMED, MEMBER(J)
&
HON'BLE SHRI T.JACOB, MEMBER(A)**

Churendra Kumar Gharat,
Motorman, Chennai MAS Division,
Southern Railway. ... Applicant

By Advocate M/s Ratio Legis
Vs.

1.UOI rep., by
The General manager,
Southern Railway,
Park Town, Chennai.

2.The General Manager,
South East Central Railway,
Bilaspur, Chhattisgarh 495 004.

3.The Divisional Railway Manager,
Chennai Division,
Southern Railway,
NGO Annexe, Park Town,
Chennai 600 003. ... Respondents

ORDER**(Pronounced by Hon'ble Mrs.JASMINE AHMED, Judicial Member)**

The applicant has filed this OA under Section 19 of the Administrative Tribunal's Act, 1985 seeking the following relief:

“(i)To call for the records related to the request made by the applicant for transfer registered on 26.05.2015 and to direct the respondents to relieve the applicant forthwith and to issue necessary relief memo to enable the applicant to carry out transfer to Raipur Division in South East Central Railway and to order further order/orders as this Hon'ble Tribunal may deem fit and proper and thus render justice.”

2. Mr.L.Chandran learned counsel for the applicant present and states that the matter in hand is completely similar in nature to OA No.1528/2012 and this matter can be disposed of in terms of the order passed in OA 1528/2012 dated 05.03.2018. Accordingly, the respondents are directed to check the facts and circumstances of the case of the applicant and if it is found in tune with OA 1528/2012, the respondents are directed to take the same decision as directed in OA No.1528/2012.

3. The OA is disposed of accordingly. It is made clear that nothing has been commented on the merits of the case.

(T.JACOB)
MEMBER (A)

10.10.2018

M.T.

(JASMINE AHMED)
MEMBER (J)